

(b) if so, the details thereof?

**The Minister of Education (Dr. K. L. Shrimali):** (a) No, Sir.

(b) Does not arise.

**Grants for Construction of Utility Stadia in Orissa**

2246. { **Shri Dhuleshwar Meena:**  
       **Shri Ulaka:**

Will the Minister of Education be pleased to state:

(a) whether any financial assistance was given to Orissa Government for construction of utility Stadia during 1961-62 and 1962-63;

(b) if so, the details thereof; and

(c) the amount allocated for Orissa for the said purpose during 1963-64?

**The Minister of Education (Dr. K. L. Shrimali):** (a) No, Sir.

(b) Does not arise.

(c) No State-wise allocation is made for the purpose. All proposals received are considered on merits in consultation with the All-India Council of Sports.

**Grants to Voluntary Organisations in Orissa for Child Welfare**

2247. { **Shri Dhuleshwar Meena:**  
       **Shri Ulaka:**

Will the Minister of Education be pleased to state:

(a) whether any financial assistance was given by the Central Government to voluntary organisations in Orissa for the programmes of child welfare and social welfare during 1962-63; and

(b) if so the details thereof?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

**S.Cs. and S.Ts. in Rajasthan**

2248. **Shri Dhuleshwar Meena:** Will the Minister of Home Affairs be pleased to state:

(a) whether any financial assistance was given to non-official organisations in Rajasthan for the Welfare of Scheduled Castes and Scheduled Tribes during 1962-63; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) and (b). The information has been called for from the State Government. A statement will be laid on the Table of the House as soon as the information becomes available.

**Houses for S.Cs. and S.Ts. in Rajasthan**

2249. **Shri Dhuleshwar Meena:** Will the Minister of Home Affairs be pleased to state:

(a) whether any financial assistance has been given to Rajasthan for the construction of houses for Scheduled Castes and Scheduled Tribes during 1962-63; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) Yes.

(b) An amount of Rs 3.00 lakhs was allotted during 1962-63 to Rajasthan under the Centrally Sponsored Programme for the "subsidy for housing of sweepers and scavengers and provision of house-sites to members of Scheduled Castes (a) who are engaged in unclean occupations or (b) who are landless labourers."

In the State Sector, although there is no specific scheme in Rajasthan for housing of Scheduled Castes and Tribes, a provision of Rs. 1.25 lakhs and Rs. 10.00 lakhs for Scheduled Tribes and Scheduled Castes respectively, has been made for the

scheme "Settlement on land" under the head Agriculture during 1962-63. This scheme *inter-alia* provides for the grant of housing subsidies to the needy Scheduled Castes and Scheduled Castes and Scheduled Tribes families as part of the settlement scheme.

**Welfare of Scheduled Castes and Scheduled Tribes in Rajasthan**

2250. **Shri Dhuleshwar Meena:** Will the Minister of Home Affairs be pleased to state:

(a) whether any amount was surrendered by Rajasthan Government

as unspent under the State and Centrally sponsored schemes for the welfare of Scheduled Castes and Scheduled Tribes during 1961-62;

(b) if so, the details thereof; and

(c) the total amount sanctioned by Central Government to Rajasthan Government for welfare of Scheduled Castes and Scheduled Tribes during 1962-63?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) to (c). The information is as follows:

Category of Backward Class	(Rs. in lakhs)					
	Central assistance un-utilised during 1961-62			Central assistance sanctioned for 1962-63		
	State Sector	Central Sector	Total	State Sector	Central Sector	Total
Scheduled Tribes	4.25	4.82	9.07	12.65	15.73	28.38
Scheduled Castes	..	..	..	6.66	6.57	13.23
<b>TOTAL</b>	<b>4.25</b>	<b>4.82</b>	<b>9.07</b>	<b>19.31</b>	<b>22.30</b>	<b>41.61</b>

**Basic Education**

2251. { **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**

Will the the Minister of Education be pleased to state:

(a) whether syllabus of Post-Basic Education Institutes in the Country has been made at par with non-basic Institutes at Secondary level; and

(b) if not, when it will be made at par?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). The State-wise position is an under:

1. **Andhra.**—Students who have completed the post-Basic course are being admitted to the S.S.L.C. (Metric) Public Examination.

2. **Bihar.**—The syllabus has been made at par since 1959.

3. **Gujarat.**—Post-Basic students take the common examination which is

held by the Examination Committee appointed by the Government.

4. **Kerala.**—The syllabus in language and core subjects has been made uniform. Other subjects like crafts etc. are additionally allowed to be taught as special cases. They take the same examination as ordinary academic school students do.

5. **Madhya Pradesh.**—The Board of Secondary Education, Madhya Pradesh has decided that the certificate of post-basic schools of 11 years duration be treated as equivalent to the certificate of Higher Secondary course for employment and higher studies.

6. **Madras.**—The post-basic course has now been organised into one of 4 years duration so as to fall in line with the general system. The newly prepared syllabus embodies a scheme of evaluation and assessment of the students of Post-Basic Schools.

7. **Orissa.**—The syllabus has been made at par.